RA.No.170/69/2018/CAT/BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION NO.170/00069/2018

IN

OA.NO.170/00471/2017

DATED THIS THE 25TH DAY OF JUNE, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

- The Union of India,
 Through the Secretary,
 Ministry of Tourism & Culture,
 'C' Wing, Dr. Rajendra Prasad Road,
 Shastri Bhavan,
 New Delhi 110 001.
- The Director-in-charge,
 Anthropological Survey of India
 Indian Museum Complex,

27, Jawahar Lal Nehru Road,

Kolkotta – 700 016.

3. The Head Office,

Anthropological Survey of India,

Bogadi 2nd Stage,

Mysore - 570 026

...Applicants

(By Shri .K. Gajendra Vasu, Counsel for the respondents)

Vs.

B.V. Shiva S/o Shri Varadaiah, Aged about 49 years, Working as Gardner/Mali, Anthropological Survey of India Mysore - 570026

...Respondent

(By Advocate Shri K. Sreeram)

ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Apparently, when we took up the matter, learned counsel for the original applicant took us through Annexure A-1, in the original OA, which we quote:

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ANTHROPOLOGICAL SURVEY OF INDIA

MYSORE

Information about the engagement of Mali

SI	Mode of engage	Date	Purpose	Whether	Whether	Justification	Whether
No	-ment, whether	of	of	The	the	for making	the job is
	through Govt.	engage	Engage-	Engage	Payment	the payment	given conti
	Media. If not	ment	ment	-ment is	for	of wages as	-nuously or
	justification			full time	Wages	per locally	breakup-
	thereof			or part	is paid	approved	wise. If it
				time	as per	rate or	is conti-
					locally	C.G rate	nous, the
					approved		reasons
					rate or		thereof
					C.G rate		
1	2	3	4	5	6	7	8
1.	Shri B.V Shiva, Mali, Direct appointment in order to maintain the garden in a befitting manner and to avoid lenthy procedure of employment exchange we had engaged the Mali on a direct basis.	17.6.19 88	To maintain the gardens of both the office building	Full time	Locally approved rates	Head quarters office instructed to make the payment as per the locally approved rate vide letter No. 2-101/88/Estt dated 26.8.88	From the maintenanc e point of view of the Garden he was given continuous appointmen t, please see annexure I for his details of service

2. Therefore, the applicant was appointed to full time post regularly and served more than 30 years now. Therefore, he is squarely eligible for the

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benefits under Umadevi's Judgment. After having extracted work for 32 years, now at this point of time the respondents are estopped from claiming anything otherwise.

3. RA therefore, is without any merit. Dismissed. No costs.

(C.V. SANKAR)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

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Annexures referred to by the applicant in RA No. 170/00069/2018

Annexure RA1 :Copy of the order dated 30.5.2018 in OA.471/2017.

Annexure RA2 :Copy of the order dated 24.11.2005 in OA.132/2005.

Annexure RA3: Copy of the Order dated 16.11.2006 in OA.141/2006.

Annexure RA4 :Copy of the order dated 17.11.2011 in WP.No.1420/2006(S-CAT).

Annexure RA5 : Copy of Reply Statement.

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